

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 428/MP/2019

- Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in Inter-State Transmission and related matters) Regulations, 2009 praying to quash the demand for relinquishment charges by Central Transmission Utility against the conditional grant of Medium Term Open Access on 14.4.2015 and 19.8.2015 to avail power under Long-Term Power Purchase Agreements entered into with Maithon Power Limited on 30.12.2013 and 29.6.2015.
- Date of Hearing : 10.11.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Kerala State Electricity Board Limited (KSEBL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.
- Parties Present : Shri Prabhas Bajaj, Advocate, KSEBL
Ms. Poorva Saigal, Advocate, CTUIL
Shri Ravi Nair, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjeet S. Rajput, CTUIL
Ms. Himanshi, CTUIL
Shri Akshayvat Kislay, CTUIL
Shri Anand Kumar Shrivastava, Advocate, MPL
Shri Ishita Jain, Advocate, MPL

Record of Proceedings

During the course of hearing, learned counsel for the Petitioner and the Respondent No.1, CTUIL made their detailed submissions in the matter.

2. Considering the request of the learned counsel for the parties, the Commission permitted the parties to file their respective written submissions within two weeks with copy to other side.

3. CTUIL is directed to submit the following information on affidavit within two weeks:

(a) Details in respect of MTOAs and LTAs including the date on which application was made, granted and operationalized. Indicate the status of relinquishments and details thereof? and



(b) Status of COD of (i) Gooty-Madhugiri-Yelhanka 400 kV D/c lines, (ii) Salem- Somanhally 400 kV D/c line, and (iii) Mysore-Kozhikode 400 kV D/c lines.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**